

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA
UN-STARRED QUESTION NO.1353
TO BE ANSWERED ON SATURDAY, THE 19TH SEPTEMBER, 2020
BHADRAPADA 28, 1942 (SAKA)

Share of GST Dues

1353. SHRI KANUMURU RAGHU RAMA KRISHNA RAJU:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has released the States' share of GST dues to the States or any backlog is still there to release and if so, the details thereof;
- (b) whether it is a fact that the Government is not in a position to pay the GST share of States as per the current revenue sharing formula;
- (c) if so, the details thereof; and
- (d) whether this has been expressed by the officials in the Parliamentary Standing Committee meeting and if so, the details thereof?

**ANSWER
MINISTER OF STATE IN MINISTRY OF FINANCE
(Shri Anurag Singh Thakur)**

(a): As per the GST (Compensation to States) Act, 2017, the admissible GST compensation for 2017-18, 2018-19 and 2019-20 has been released to all the States/UTs and the details of the pending bi-monthly compensation payable to States are as per Annexure.

(b) & (c): During transition period, the States' revenues are protected at 14% growth rate per annum over the base year revenue (2015-16). Accordingly, the States are required to be compensated for any shortfall against their protected revenue. The details of cess collected and released year-wise to the States are as under: -

(Figures in Rs. Crore)

	2017-18	2018-19	2019-20	2020-21
Compensation Cess collected	62,612	95,081	95,444	21355 (till July,20)
Compensation released for the year	49276	81887	165302*	-

*Centre had transferred Rs. 33412 crore from CFI to cess fund as part of an exercise to apportion balance IGST pertaining to 2017-18.

Section 10(2) of the GST (Compensation to States) Act, 2017 requires that all compensation to the States shall be released from the GST Compensation Fund. Due to inadequate balance in the Compensation Fund, admissible bi-monthly GST Compensation payable to states as per said Act is pending for the period April-July'20 as per Annexure.

(d): In view of the provisions in Rule 275(3) of Rules of Procedure and Conduct of Business in Lok Sabha, evidence given before a Committee, shall not be published unless it has been laid on the table, provided such evidence be confidentially made available to members on specific direction of Hon'ble Speaker before it is formally laid on the Table.
